NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHE NNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/99/(IB)/2017

NAME OF THE PETITIONER(S)

: K. RENGARAJAN

NAME OF THE RESPONDENT(S) : BHARAT AZUR IT PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

POORNIMA

COUNSEL FOR

PETITIONER

ORDER

Counsel for the petitioner present and submitted that the compliance with

regard to the provisions of Section 9 (3) (b) and (c) of the I&B Code, 2016 has

been made on 10.07.2017 by filing an affidavit stating that no notice is given by

the Corporate Debtor relating to any dispute of unpaid operational debt. As

per the order dt. 11.07.2017, a direction was given to the Petitioner to make

the paper publication in order to serve the Corporate Debtor. The same has

been done by making publication in 'News Today' in English and 'Maalai

Chudhar' in vernacular and the same is placed on record. Service against

Corporate Debtor is held sufficient. The Corporate Debtor is Proceeded ex

parte. The Petitioner is directed to propose the name of the IRP after seeking

written communication in Form (2). Put up on 18.08.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD. SHARIEF/TARIQ) MEMBER (JUDICIAL)